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(2018) 05 CHH CK 0135

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1358 Of 2018

Laad Bai Baid And Ors APPELLANT

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Laad Bai Baid And Ors RESPONDENT

Date of Decision: May 15, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Y.C. Sharma, Pankaj Agrawal, Anand Dadariya

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel appearing for the parties would submit that the issue involved in this writ petition is squarely covered by the decision rendered by

the Division Bench of this Court in the matter of Indrajit Singh Chhabra v. The State of Chhattisgarh1 and other connected matter, decided on

03.05.2018, in which it has been held in Para - 6 as under :-

Having regard to the pleadings and the materials on record and taking note of the contentions of all the parties, these writ petitions are ordered

directing that the encroachments in the Pandri Cloth Market, Raipur shall be identified and dealt with by the Corporation in accordance with law,

within an outer limit of three months from today. This time frame is fixed taking into consideration the fact that even the occupants of the building are

represented through the petitioner in Writ Petition (C) No. 1265 of 2018 and if any person has any response to the proposal of the Corporation for

eviction, they may place it before the office concerned, without waiting any further notice from the Corporation authorities.

2. Accordingly, this writ petition is also disposed of in terms of Para- 6 of the order passed by the Division Bench of this Court in the case of Indrajit

Singh Chhabra (supra). No order as to cost(s).